current financial year and those proposed to be taken over during the rest of the current financial year?

Written Answers

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

- (b) The salient features of the revised policy of the Government on sick industries are as below:
 - (i) The Administrative Ministries in the Central Government have specific responsibility for prevention and remedial action in relation to sickness in industrial sector within their respective charge. They will have a central role in monitoring sickness and coordinating action for revival and rehabilitation of sick units. In suitable cases, they will also establish Standing Committees for major industrial sectors where sickness is wide spread.
 - (ii) The financial institutions will strengthen the monitoring system so that it is possible to take timely corrective action to prevent incipient sickness. They will obtain periodical returns from the assisted units and from the Directors nominated by them on the Boards of such units.
 - (iii) The Financial Institutions and Banks will initiate necessary corrective action for sick or incipient sick units based on a diagnostic study to be undertaken by them. In cases of growing sickness, the financial institutions will also consider assumption of management responsibility where they are confident of restoring a unit to a healthy state.
 - (iv) Where the Banks and Financial Institutions are unable to prevent sickness or ensure revival of a sick unit, they will deal with their outstanding dues to the unit in accordance with the normal banking procedure. However, before doing so they will report the matter to the Central Government who will decide whether the unit should be nationalised or whether any other alternative, including workers' participation

in the management, can revive the undertaking.

- (v) Where it is decided to nationalise the undertaking, its management may be taken over under the provisions of the Industries (Development and Regulation) Act, for a period of six months, to enable the Government to take necessary steps for nationalisation.
- (vi) The industrial undertakings presently being managed under the provisions of the Industries (Development and Regulation) Act, 1951 will also be dealt with in accordance with the above principles. It will be decided if the undertakings are to be nationalised or any other alternatives can provide a solution. If none of the alternatives are considered feasible, the Government may conside-notification of the unit in which event the banks and Financial Institutions will deal with their outstanding dues to the undertaking in accordance with the normal banking procedures.
- (c) During the current year, management of the following two industrial units have been taken over by the Government under the Industries (Dev. & Reg.) Act. 1951:
 - 1. M/s. Orissa Textile Mills Ltd., Chowdwar.
 - 2. M/s. Mohini Mills Ltd., Belgharia, West Bengal.

Government are not presently considering take over of management of any specific industrial unit.

Working of the Tihar Jail

529. SHRI DIPEN GHOSH:

SHRI K. C. SEBASTIAN:

Will the Minister of HOME AF-FAIRS be pleased to state:

(a) whether any enquiry has been conducted into the working of the Tihar Jail during the course of the last one year:

(c) whether Government have any plan to convert the Tihar Jail into a model prison for the whole country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The Delhi Administration have reported that the Supreme Court had ordered an open enquiry on 30-4-80 by the Distt. and Sessions Judge, Delhi into the allegations of corruption and malpractices etc. in the jail.

- (b) Certain irregularities have come to the notice of the Government. Details about these irregularities and the action taken against the officers involved are being collected and will be placed on the Table of the House.
- (c) A number of steps have been taken recently so as to bring about improvements in the jail administration and discipline in the jail. The steps taken include the following:
 - (i) One post of a full time D.I.G. (Prisons) has been created in the senior scale of IAS. The DIG's office is located within the premises of Tihar Jail.
 - (ii) The former Superintendent and two Dy. Superintendents have been reverted to their parent State and a DANI Civil Service, Officer has been appointed as Superintendent, Tihar Jail.
 - (iii) The interview system has been streamlined.
 - (iv) The lock-up and lock out of the Jail are being enforced as per provisions of the Manual as far as possible.
 - (v) The duties of Warders/Head Warders are being changed more frequently so as to avoid creation of vested interests.

- (vi) Weekly parades of prisoners and parade of Warder Guards are being held regularly.
- (vii) A scheme for vocational training for women prisoners is being prepared

Reservation of jobs for SC/ST in Private Sector

530. SHRI GHOUSE MOHIUDDIN SHEIKH:

SHRI SANTOSH KUMAR SAHU:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government propose to extend reservation of jobs for the scheduled castes and scheduled tribes and pay scales to handicapped in the private sector through a legislation; and
- (b) if so, what are the details in this regard?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b) Statutory reservation of posts for scheduled castes/scheduled tribes candidates in private industrial sector has not been found legally possible.

Escape of Underground Nagas to Burma

531. SHRI PATITPABAN PRA-DHAN:

SHRI ABDUL REHMAN SHEIKH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of underground Nagas recently escaped to Burma through Manipur border to receive arms training in subversive activities;
- (b) if so, what are the details thereof stating the number of underground Nagas reported to have escaped to receive arms training in Burma and elsewhere during the last two years; and